

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.5/06

Thursday this the 23rd day of March 2006

C O R A M :

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

K.P.Kunhilakshmi,
W/o.Sukumaran,
Koodathilpadi House, Velliyoodu,
Mannathur P.O., Palakkad District.

...Applicant

(By Advocate M/s.Santhosh and Rajan)

Versus

1. Union of India represented by the Secretary,
Ministry of Railways, New Delhi.
2. The Senior Divisional Personnel Officer,
Southern Railway, Palakkad.
3. The Divisional Personnel Officer,
Southern Railway, Palakkad.

...Respondents

(By Advocate Mrs.Sumathi Dandapani)

This application having been heard on 23rd March 2006 the Tribunal
on the same day delivered the following :

O R D E R

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

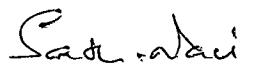
The applicant submitted that she was engaged as Khalasi on 14.5.1983 and worked up to 2.7.1984 and that she has completed more than 120 days of casual service under the respondents. She is at Serial No.794 in the live register but has not been given any appointment in Group D category whereas she learnt that similarly situated persons like Smt.Padmini, Valsala, Indira and Prema, who worked along with her during the same period, have been appointed. She has also produced appointment order of Smt.Padmini (Annexure A-2) and claimed that she is

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entitled for the same benefit. Respondents sought time for filing a reply statement. They submitted that since the full details are not available with them they are not able to ascertain the exact position. The applicant also submitted that she may be permitted to file a detail representation and the respondents be directed to consider and dispose of the same within a time frame.

2. In the light of the above submissions, I direct the applicant to submit a detail representation to the 3rd respondent within a period of two weeks from the date of receipt of a copy of this order and on receipt of such a representation the respondents shall consider the same and communicate a decision to the applicant within a period of two months. The O.A is disposed of. No order as to costs.

(Dated the 23rd day of March 2006)


SATHI NAIR
VICE CHAIRMAN

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